

(b) The Commission is expected to submit its report by the 31st October, 1973.

Import of Foreign Film in English to be shown in India

3935. SHRI D. B. CHANDRA GOWDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether unless fresh import licences are granted there will not be a single new foreign film in English to be shown in India; and

(b) if so, whether Government would review its decision in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARM BIR SINHA): (a) and (b). No, Sir. Several new foreign films, already imported, are getting into circulation. However, steps to import more foreign films, under the new canalisation policy, are being taken through the State Trading Corporation until the National Film Corporation comes into being which will then handle this work.

Complaints against the Grant of Pensions to persons not eligible as Freedom Fighters

3937. SHRI RAMAVATAR SHASTRI: SHRI K. M. MADHUKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some persons in Bihar and other States who have either worked as informants or approvers or have never been to Jail have received pension as freedom fighters;

(b) if so, whether Government's attention has been drawn towards this by some Members of Parliament; and

(c) if so, the action taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). Complaints

have been received alleging grant of pension to ineligible freedom fighters in about 70 cases. This includes one complaint made by an M.P. of Bihar alleging sanction of pension to an informer from Patna, and another similar complaint from Rajasthan.

All the complaints are being enquired into and in few cases pension has been suspended. Suitable action will be taken on receipt of inquiry reports.

Award of Tamra Patra to Freedom Fighters

3938. SHRI RAMAVATAR SHASTRI: SHRI SHASHI BHUSHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to award Tamra Patras to all those freedom fighters who have been awarded Tamra Patras so far; and

(b) the State-wise number of those freedom fighters who have been awarded Tamra Patras so far; and

(c) the reasons for delay in awarding the Tamra Patras and the action taken by Government to expedite it?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a). Tamra Patras are being presented to all living Freedom Fighters according to prescribed criteria of eligibility which includes *ineter-alia* imprisonment for at least six months for participation in the Freedom Struggle.

(b) A statement giving available information is attached.

(c) The delay in presentation of Tamra Patras has been primarily due to difficulties in verification of particulars of imprisonment from old Jail records etc. Disturbances and drought conditions in certain parts of the country have also contributed to the delay.

Freedom Fighters Committees have been constituted by some State Governments/

Union Territory Administrations to assist in verification of cases where jail records regarding imprisonment are not forthcoming. The State Governments/Union Territory Administrations have also been

requested to award Tamraparas to all living freedom fighters who have already been sanctioned pensions by the Central Government under the Freedom Fighters Pension Scheme.

Serial No.	Name of State/Union Territory	No. of persons awarded Tamraparas State-wise, according to information available at present
(1)	(2)	(3)
<i>States</i>		
1	Andhra Pradesh	253
2	Assam	1335
3	Bihar	262
4	Gujarat	1203
5	Haryana	137
6	Himachal Pradesh	55
7	Jammu and Kashmir	44
8	Kerala	352
9	Madhya Pradesh	1940
10	Maharashtra	4129
11	Mysore	42 (in Delhi on 15-8-72)
12	Meghalaya	17
13	Manipur	36
14	Nagaland	1
15	Orissa	1756
16	Punjab	5873
17	Rajasthan	478
18	Tamil Nadu	2002
19	Tripura	91
20	Uttar Pradesh	1,48
21	West Bengal	2453
<i>Union Territories</i>		
22	Arunachal Pradesh	1

1	2	3
23 Andamans		—
24 Chandigarh Admn.		23
25 Dadra & Nagar Haveli		—
26 Delhi Administration		1251
27 Goa, Daman & Diu		34
28 Mizoram		2
29 L. M. A.		—
30 Pondicherry		92

Posts in the Cadre of Member P. & T. Board

3939. SHRI RAMAVATAR SHASTRI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of posts in the cadre of the Member P. & T. Board, Dy. Director General, Directors, Assistant Deputy Director General and other such posts during the year 1971-72 and 1972-73, cadrewise, separately and the number of additional posts created in the rank of the Post Master General during 1971-72 and 1972-73;

(b) the number of similar posts equivalent to that of the rank of the Post Master General in the Telegraph Engineering side during 1971-72 and 1972-73; and

(c) whether there has been a veritable creation of the posts of Senior Super-Time Scale posts and other Gazetted cadres during the time of the former Sr. Member Posts?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): (a) and (b). A statement giving the required information is attached.

(c) No, Sir.

	Posts at beginning of 1971-72	Posts created during 71-72	Posts at beginning of 1972-73.	Posts created during 1972-73.	Posts at the end of 1972-73.	Remarks if any
1. Members	6	—	6	—	6	
2. Sr. Admn. Grade						
(a) Postal & others	21	—	21	6	27	
(b) Telecom. & others	15	5	20	1	21	
3. Jr. Admn. Grade.						
(a) Postal & others	43	3	46	10	56	
(b) Telecom. & others	48	31	79	23	102	
4. Time Scale.						
(a) Postal & others	241	5	246	+23 —10**	259	**3 abolished 7 held in abeyance
(b) Telecom. & others	651	92	743	178	921	